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LOK SABHA

Monday, 30th April, 1956

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-31 A.M.

PAPERS LAID ON THE TABLE

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939, namely:

- (1) 1/70/55-F. I., dated the 1st December, 1955 (1 Declaration).
- (2) 1/72/55-F. I., dated the 3rd December, 1955 (1 Declaration).
- (3) 1/82/55-F. I., dated the 28th December, 1955 (1 Declaration).
- (4) 1/84/55-F. I., dated the 30th December, 1955 (3 Declarations).
- (5) 1/1/56-F. I., dated the 9th January, 1956 (10 Declarations).
- (6) 1/2/56-F. I., dated the 20th January, 1956 (2 Declarations).
- (7) 1/5/56-F. I., dated the 25th January, 1956 (4 Declarations).
- (8) 1/14/56-F. I., dated the 18th February, 1956 (1 Declaration).

[Placed in Library. See No. S-143/56]

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I have to inform the House that the Finance Bill, 1956, which was passed by the Houses of Parliament during the current Session was assented to by the President on the 27th April, 1956.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Travancore-Cochin Appropriation (Vote on Account) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 29th March, 1956, and transmitted to the Rajya Sabha for its recommendations on the 16th April, 1956, and to state that the Rajya Sabha at its sitting held on the 27th April, 1956, recommended that the following amendment be made in the said Bill:

That at page 1, after clause 3, the following new clause be inserted, namely:

"Repeal of 4. The Travancore-Cochin Ordinance Appropriation (Vote on Account) Ordinance, 1956, is hereby repealed."

TRAVANCORE-COCHIN APPROPRIATION (VOTE ON ACCOUNT) BILL

Secretary: Sir, I lay on the Table of the House the Travancore-Cochin Appropriation (Vote on Account) Bill, 1956, which has been returned by Rajya Sabha with the recommendation that the amendment, which has been read out, be made.

ESTIMATES COMMITTEE TWENTY-SIXTH REPORT

श्री बी० जी० मेहता : (गोहिलवाड) अध्यक्ष महोदय, मैं रेलवे मंत्रालय के बारे में एस्टीमेट्स समिति (प्रकलन समिति) की छद्मबीसवीं रिपोर्ट पेश करता हूँ।